

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**C.P. No. 37 /2005  
C.A.215/2014**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> December, 2016, 10.30 A.M**

Name of the Company		O.P. Tantia & Ors. -Versus- Supergreen (India) Ltd. & Ors.	
Under Section		<b>397/398</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Saikat Banerjee, Advocate  
2. Mr. Sushant Dutt Rajwade, Advocate } Petitioners

*Son*  
19/12/16

3. Anir Banerjee Adv.  
4. Kaushik Chatterjee Adv. } Respondents

*K. Chatterjee*  
11.12.16

**ORDER**

Ld. Counsel for the Petitioners and the Respondents are present.

Heard the Ld. Counsels for the petitioner and the respondents regarding C.A.No. 215/2014. In the C.A. prayer was made for appointment of Receiver and for issuing directions for making

payments in respect of the creditors of the Foundry Division in compliance of order dated 13/03/2006 passed by the Company Law Board, Principal Bench, New Delhi.

In reply to this an affidavit has been filed by the respondents wherein they have stated that they have paid the dues of all the creditors as on date. The petitioner does not dispute the content of the affidavit filed by the respondents.

Therefore, C.A.No. 215/2014 is disposed of as the respondents have complied with the directions of the Company Law Board.

List the C.P. on 19/01/2017 for further order.



(S. Vijayaraghavan)  
Member (T)



(Vijai Pratap Singh)  
Member (J)